

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 174/2024**

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU based on the Letter Petition dt: 29.04.2024, "*Destruction of Green over 230 acres in north Bangalore by the Jade Garden plot Owner's Association, Sadahalli village, Bangalore Rural District*"

AND

State of Karnataka and Others

...Respondents

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Date: 22.09.2025

Place: New Delhi

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**REPORT ON BEHALF OF THE DEPUTY COMMISSIONER,
BENGALURU RURAL DISTRICT**

MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal has taken *Suo Moto* cognizance in the instant matter, following a letter petition which alleges felling of trees by Jade Garden Plot Owner's Association, Sadahalli Village, Bangalore Rural District.
2. It is submitted that the Jade Garden Layout situated at Sadahalli Village, Devanahalli Taluk, Bangalore District was formed before the year 1992 and the developer has sold the sites to private persons in the layout. The office of the answering Respondent had accorded permission to use the land for residential purpose during the years 1992 to 2000. It is ascertained that a total number of 824 Residential

plots are being formed in the said layout and private persons have constructed residential buildings in those sites.

3. A report has been obtained from the Tahsildar, Devanahalli Taluk, Bangalore Rural District, in whose jurisdiction the layout is situated, and the Tahsildar has reported that the Jade Garden Layout is a private layout and it was formed by obtaining conversion of the land for residential purpose and therefore the said layout does not come within the jurisdiction of Revenue Department.
4. A report has also been secured from the Forest Department in respect of the allegations made in the petition and the Additional Principal Chief Conservator of Forests, Bangalore has sent a report stating that the Jade Garden Layout is not a forest land and the trees, which are pruned/felled in the layout primarily consists of Casuarina and Eucalyptus trees, which are exempted from the requirement of the prior permission for felling, under the Karnataka Preservation of Trees Act, 1996 and therefore the question of obtaining permission from the forest department does not arise.
5. It is respectfully submitted that the office of the answering Respondent has not received any representation or complaint from



any person whatsoever about the alleged felling of non-exempted trees in Jade Garden Layout.

6. It is respectfully submitted that the answering Respondent undertakes to carry out any order or direction, that may be issued by the Hon'ble Tribunal in the case.
7. The above report is hence placed on record for this Hon'ble Tribunal's consideration and the answering Department shall be duty bound to implement the orders passed by this Hon'ble Tribunal.

Date: 22.09.2025


**Deputy Commissioner
Bangalore Rural District
Deputy Commissioner,
Bangalore Rural District**

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